

activities, hence no intimation of the present Scheme seeking no objection from the Real Estate Regulatory Authority is required in the present case.

Further, in response to the query, the Advocate has clarified that in the revenue for the year 2022-2023 and 2023-24 for the six months, April to September, there is no revenue from the activities falling under RERA whether for sale of flats, plots etc. or commission as a real estate agent. The learned counsel has submitted that the statement is made as per instruction of his client in the open Court. Hence, the same is taken on record. Order in this matter is reserved.

Sd/-
(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)

Sd/-
(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)